

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 42 of 2014

Dated : 21st May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Federation of Karnataka Chamber of Commerce
& Industry ...Appellant(s)
Versus
Bangalore Electricity Supply Co. Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Shridhar Prabhu

**Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-2
Ms. Mandakini Ghosh
Ms. Swapna Seshadri fo R-1**

ORDER

Mr. Shridhar Prabhu, Learned Counsel undertakes to file Vakalatnama on behalf of the Appellant. Reply has already been filed by the Respondent. Hence, the Appellant is at liberty to file the rejoinder, if any, on or before 16.06.2014 after serving copy on the other side.

Post the matter for hearing on **04.07.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**